

To,

August 23, 2020

Hon'ble Sh.Tushar Mehta Ji.
Solicitor General of India
Supreme Court of India
New Delhi -110201.

Subject :- Request for consent under section 15 of Contempt of Courts Act 1971 read with Rule 3(c) of Contempt Proceedings of the Supreme Court,1975, for initiating criminal contempt proceedings against the alleged contemnor Ms. Swara Bhaskar.

Hon'ble Sir,

I on behalf of our client 'Ms. Usha Shetty' requesting you to kindly provide your kind consent under section 15 of Contempt of Courts Act 1971 read with Rule (3) of Contempt Proceedings of the Supreme Court,1975, for initiating criminal contempt proceedings against the alleged contemnor Ms. Swara Bhaskar.

That on 1st February 2020 at an event hosted by 'Mumbai Collective' Ms. Swara Bhaskar has passed the derogatory and scandalous statement in context of the Hon'ble Supreme Court of India.The details of the objectionable statement is mentioned in the Contempt Petition.

I am duty bound to apprise you that initially the request to initiate contempt was forwarded to the Hon'ble Attorney General of India & on 21.08.2020 he has declined to provide his kind request.

The Petitioner herein respectfully differs with the reasons given by the Hon'ble Attorney General while declining the request.

The Contempt Petition in context of the objectionable statement made by Ms. Swara Bhaskar & the reply of the Hon'ble Attorney General of India is attached herewith for your kind perusal.

Thus it is most respectfully prayed to provide your kind consent in initiating criminal proceedings against Ms. Swara Bhaskar.

On behalf of Petitioner

- 1.) Adv. Anuj Saxena.
- 2.) Adv.Prakash Sharma.
- 3.) Adv. Mahek Maheshwari.